

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:2149
ANSWERED ON:14.03.2007
VIOLATION OF BIO MEDICAL RULES
Khair Shri Chandrakant Bhaurao

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government hospitals in the National Capital Territory (NCT) are selling their waste materials to junk-dealers without sterilization;
- (b) if so, the reasons therefor;
- (c) whether the selling of such hospital-waste without sterilization is a violation against bio-medical-waste rules;
- (d) if so, the details thereof alongwith the names of the Government hospitals violating the rules; and
- (e) the action taken/ proposed to be taken by the Government against such authorities in this regard ?

Answer

THE MINISTER OF THE STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

(a) to (e) In so far as Central Government Hospitals namely Safdarjung Hospital, New Delhi, Dr. Ram Manohar Lohia Hospital, New Delhi and Lady Harding Medical College & Smt. S.K. Hospital, New Delhi are concerned, while disposing of their waste material, strict adherence to the Bio-medical Waste (Management & Handling) Rules, 1998 is maintained and while infectious non-plastic waste is incinerated, wastes like plastic and glass-wares are sold only after proper sterilization as per these rules.